

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 428/TL/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of order: 28th August, 2025

In the matter of:

Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of a separate transmission licence to Mumbai Urja Marg Limited for implementation of an ISTS Project under RTM Route.

And

In the matter of

Mumbai Urja Marg Limited,
DLF Cyber Park, Tower-B,
9th Floor, Udyog Vihar, Phase-III,
Sector 20, Gurugram-122008.

... Petitioner

Versus

1. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, Plot No. G-9,
A K Marg, Bandra (East),
Mumbai-400051, Maharashtra.

2. Gujrat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road,
Vadodara-390007, Gujarat.

3. M.P. Power Management Company Limited,
Shakti Bhawan, Vidyut Nagar,
Rampur, Jabalpur-482008, Madhya Pradesh.

4. Chhattisgarh State Power Distribution Company Limited,
Vidyut Sewa Bhavan, Danganiya,
Raipur-492013, Chhattisgarh.

5. Goa Electricity Department,
Electricity Department,
3rd Floor, Vidyut Bhavan,
Panjim-403001, Goa.

6. DNH Power Distribution Corporation Limited,
Vidhyut Bhavan, 66 KV Road,
Near Secretariat, Amli, Silvassa,
U.T. of Dadra & Nagar Haveli-396230.

7. Electricity Department,
Daman & Diu Vidyut Bhavan,
Somnath, Kachigam Road,
Kachigam-396210, Daman.

8. Manipur State Power Distribution Company Limited,
3rd Floor, New Directorate Building,
Near 2nd MR Gate, Imphal-Dimapur Road,
Imphal-795001, Manipur.

9. Meghalaya Energy Corporation Limited,
Lumjingshai, Short Round Road,
Shillong-793001, Meghalaya.

10. Power and Electricity Department, Mizoram,
Kawlphetha Building,
New Secretariat Complex,
Khatla, Aizawl-796001, Mizoram.

11. Department of Power, Nagaland
Electricity House, A.G. Colony,
Kohima-797001, Nagaland.

12. Tripura State Electricity Corporation Limited,
Bidyut Bhaban, Banamalipur,
Agartala-799001, Tripura.

13. Gujarat Energy Transmission Corporation Limited,
Sardar Patel Vidyut Bhavan,
Race Course, Vadodara-390007, Gujarat.

14. Central Transmission Utility of India Limited,
9th Floor, Tower 1,
Irrcon International Tower,
Plot No.16, Sector 32, Gurugram-122003.

Parties present:

Ms. Suparana Srivastava, Advocate, MUML
Ms. Arshiya, Advocate, MUML
Ms. Ranjitha Ramachandran, Advocate, GETCO
Shri Aneesh Bajaj, Advocate, GETCO
Shri Anand Ganeshan, Advocate, DNHPDCL
Ms. Swapna Seshadri, Advocate, DNHPDCL
Ms. Ritu Apurva, Advocate, DNHPDCL
Shri Siddharth Sharma, CTUIL

ORDER

The Petitioner, Mumbai Urja Marg Limited (hereinafter referred to as “MUML”), has filed the present Petition under Sections 14 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) for the grant of a separate RTM transmission licence to Mumbai Urja Marg Limited for implementation of “2 Nos. of 220 kV bays at Vapi-II S/s (MUML) for LILO of Chikhli - Vapi 220 kV S/c line at Vapi-II S/s” under the Regulated Tariff Mechanism (hereinafter referred to as “RTM”) mode (hereinafter referred to as the “transmission project”). The scope of the project for which a transmission licence has been sought is as under:

220kV line bays at Vapi-II S/s for LILO of 220kV Chikhli-Vapi 220kV S/c line at Vapi-II:

Sl. No.	Scope of the Transmission Scheme	Item Description	Implementation Timeframe
1.	2 nos. 220 kV bays at Vapi-II S/s (MUML) for LILO of Chikhli - Vapi 220 kV S/c line at Vapi-II S/s	• 220 kV line bays-2 Nos. (GIS) • 245 kV GIS Bus Duct (1ph) – 240 meters approx. • 220 kV SF6 GIS to AIS Bushing-6 nos. • New 220 kV GIS Building for accommodating 8 Nos. 220 kV Bays & associated development works- 600 Sqm. EOT crane for GIS Building-1 no.	21 months from the date of issuance of OM by CTUIL, i.e. 20/10/2026.
Total Estimated Cost:			Rs. 21.46 Crore

Note:

a. A new 220kV GIS hall to be constructed separately from the existing GIS hall, suitable for 8 nos. 220 kV Bays (including maintenance space). Any kind of dismantling/rework required for the above scope of work shall be under the scope of the TSP.”

2. The Petitioner is an Inter-State Transmission Licensee and is implementing the “Western Region Strengthening Scheme- XIX (WRSS-XIX) and North Eastern Region Strengthening Scheme- IX (NERSS-IX)” on a Build, Own, Operate and Maintain (BOOM) basis (hereinafter referred to as “TBCB Project”). The Commission vide order dated 1.4.2024 passed in Petition No. 599/TL/2020, had granted a transmission license (TBCB License) to the Petitioner for the aforesaid TBCB Project.

3. Subsequently, in the 32nd Consultation Meeting on Evolving Transmission Schemes in the Western Region (CMETS-WR) held on 24.9.2024, it was noted that, for the drawal of power from Vapi-II (GIS) ISTS sub-station situated in the State of Gujarat, Respondent No.13, vide its letter dated 30.5.2024, had requested 2 nos. 220 kV bays at Vapi-II sub-station for additional outlet from Vapi-II, and the said request was considered. Accordingly, the implementation of 2 nos. 220 kV line bays at Vapi-II sub-station for LILO of 220 kV Chikhli - Vapi 220 kV S/c line at Vapi-II was agreed to be implemented within a timeframe of 21 months from the date of award to the implementing agency. These 2 nos. of 220 kV line bays at the Vapi-II sub-station form the subject matter for the grant of transmission licence in the present Petition.

4. CTUIL vide OM dated 20.1.2025, has assigned the Transmission Project “Implementation of 2 nos. 220kV bays at Vapi-II S/s (MUML) for drawl of power by GETCO.” to the Petitioner under RTM mode.

5. The Petitioner has submitted that after the grant of a separate transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM) dated 20.1.2025, is Rs. 21.46 crore. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of transmission charges in accordance with the provisions of the Tariff Regulations/Transmission Licence Regulations.

6. The Commission, after considering the application of the Petitioner in light of the

provisions of the Act and the Transmission Licence Regulations, vide its order dated 19.7.2025, *prima facie* proposed to grant a separate transmission licence to the Petitioner to implement the transmission projects detailed in paragraph 1 of the order. The relevant extract of the order dated 19.7.2025 is extracted as under:

“28. It is noted that the CTUIL and DNH Power Distribution Corporation Limited have not submitted the information/reply called for vide RoP dated 20.6.2025, despite having been granted sufficient time. We express our displeasure at the conduct of the parties herein for non-compliance with our directions. We once again direct the CTUIL and DNH Power Distribution Corporation Limited to file, on or before 20.7.2025, the information/reply sought vide RoP dated 20.6.2025.

*29. Considering the material on record, we are prima facie of the view that the Petitioner satisfies the conditions for the grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for the implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before **1.8.2025**.”*

7. CTUIL, in compliance with the Record of Proceedings dated 20.6.2025 and in accordance with the directions issued vide Order dated 19.7.2025, vide affidavit dated 11.7.2025, has submitted the relevant documents wherein GETCO was informed regarding the implementation schedule of ISTS bays under the instant transmission scheme, and the same has been taken on record. Further, in the said affidavit, it has been submitted that GETCO was informed regarding the implementation schedule of the bays at the Vapi-II Sub-station vide OM dated 20.1.2025, along with a request to undertake the implementation of the LILO of the Chikhli–Vapi 220 kV S/c line at the Vapi-II Sub-station within the matching timeframe for commissioning of the two 220 kV line bays at Vapi-II, as per the transmission

scheme specified at Sl. No. 9 of the said OM.

8. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Times of India (English) and Hindustan (Hindi) on 25.7.2025. No suggestions/objections have been received from members of the public in response to the public notice.

Hearing Dated: 7.8.2025

9. During the course of the hearing, the learned counsel for the Petitioner submitted that vide order dated 19.7.2025, the Commission has held that the Petitioner is eligible for grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for the implementation of the transmission project and, consequently, directed to issue public notice under Section 15(5)(a) of the Act inviting suggestion or objection to the grant of a separate RTM transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received in response to the public notice. Accordingly, the matter was reserved for orders.

10. We have noted the above submissions of the Petitioner and CTUIL and proceed to consider the application of the Petitioner for the grant of a separate RTM transmission licence.

11. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these

regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

12. In our order dated 19.7.2025, we had proposed to grant a separate RTM transmission licence to the Petitioner company and directed the issuance of a public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, in its letter dated 23.5.2025, recommended the grant of a separate RTM transmission licence to the Petitioner. Considering the submissions of the Petitioner and CTUIL, we direct that the separate RTM transmission licence be granted to the Petitioner, Mumbai Urja Marg Limited, to establish the transmission scheme through the RTM route as per the details given in paragraph 1 above.

13. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent

enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission

licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence

Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

14. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Act and the Transmission Licence Regulations.

15. An extract copy of this order be sent to the Central Government (the Ministry of Power) and the Central Electricity Authority in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

16. Petition No. 428/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson